

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-274/PB/2019

IN THE MATTER OF:
Central Bank of India

...PETITIONER

Vs.

M/s. RS Ingot and Billet Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 02.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Appicant

:Adv. Atul Bhatia in I.A. no.
4599/2023

For the Liquidator

:Adv. Shruti Goyal.

ORDER

IA/4599/2023

Ld. Counsel on behalf of Applicant is present and Ld. Counsel on behalf of the Liquidator is present and submitted that they have filed their reply. Mr. Dalip Dhyani, Ld. Counsel appears and submitted that on instructions received from the executive engineer of the Purvanchal Vidyut Nigam he sought 2 weeks' time to file reply. It is noted that on the last date of hearing i.e. on 01.01.2024 some other counsel had appeared on behalf of Purvanchal Vidyut Nigam and sought time to file reply and last opportunity was given to them.

Keeping in view the facts and circumstances of the case and in the interest of justice, once again last opportunity is given to Purvanchal Vidyut

Nigam to file their reply. Reply be filed within a period of 2 weeks. List the matter on **04.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)